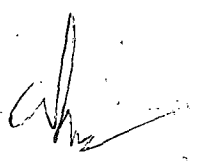
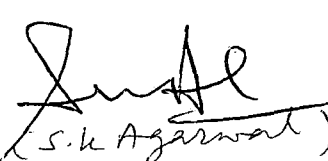
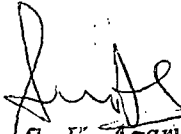


C.A.T. Bench, JAIPUR

Date of Order	Orders
9.12.99 Recd.	Applicant - present - in person. None for the respondents. Applicant seeks adjournment. Allowed. May be listed for final hearing on 30.3.2000.  (M.P. Nawani) (MA)  (S.K. Agarwal) (MJ)
30.3.2000 Recd. copy of copy Recd Xerox copy sent to applicant vide 178 dated 7.4.2000	Applicant - present - in person. None for the respondents. Sh. S. Hasan, counsel for the respondents. Applicant submits that he has been given the relief sought for. Therefore, he submits that this OA has become infructuous. He seeks disposal of this OA as having infructuous. In view of the submission made by the applicant in person, this OA is disposed of as having become infructuous.  (M. P. NAWANI) ADMINISTRATIVE MEMBER  (S. K. Agarwal) Member (Judicial)